

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3423 of 2021**

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Akashat Nayak

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner

: Mr. Gaurav, Advocate

For the State

: Mr. S. K. Srivastava, A.P.P.

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02/25.03.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. Gaurav, learned counsel for the petitioner and  
Mr. S. K. Srivastava, learned A.P.P. for the State.

The petitioner is an accused in connection with Simdega  
(A.H.T.U.) P.S. Case No. 06 of 2020, corresponding to G. R. No.  
459 of 2020(S).

It has been alleged that the accused persons were involved  
in human trafficking. Two of the girls who has been trafficked,  
were rescued.

It appears that some of the co-accused namely Soniya  
Chatri and Akash Nayak @ Aakash Nayak have been granted  
bail by this Court in B.A. No. 11329 of 2020 and B.A. No. 2903  
of 2020 respectively.

The petitioner is in custody since 24.12.2020. The  
petitioner does not have any criminal antecedent as stated in  
this application.

Regard being had to the above, the petitioner, named  
above, is directed to be released on bail on furnishing bail bond  
of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties  
of the like amount each, to the satisfaction of learned Chief  
Judicial Magistrate, Simdega, in connection with Simdega  
(A.H.T.U.) P.S. Case No. 06 of 2020, corresponding to G. R. No.  
459 of 2020(S).

**(Rongon Mukhopadhyay, J.)**